1737

SHRI T. T. KRISHNAMACHARI: 1 That is the idea, Sir.

COFFEE BOARD

- *2s>. SHRI C. G. K. REDDY: WUI the Minister for COMMERCE AND INDUSTRY be pleased to state:
- (a) whether Government have received a representation dated the 30th April 1952 from the Indian Coffee Board Employees Association requesting for the inclusion of elected labour representative on the Board;
- (b) if so, what action has been taken by the Government in the matter?

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISHNAMACHARI): (a) Yes, Sir.

- (b) The matter will be considered at the appropriate time.
- SHRI C. G. K. REDDY: Any approximation that the hon. Minister will give to this appropriate time?
- SHRI T. T. KRISHNAMACHARI: Well, it all depends on when the appropriate time really arises. I am afraid I cannot project my ideas into the realm of conjecture.
- SHRI C. G. K. REDDY: May I know, Sir, whether the principle of associating labour representatives on the Board is accepted or rejected by the Government?
- SHRI T. T. KRISHNAMACHARI: At the present moment the principle has been accepted. In the present constitution of the Board three persons representing labour, one each to be nominated in consultation with labour organisations by the Governments of Madras and Mysore and one to be nominated in consultation with labour organisations by the Chief Commissioner of Coorg is provided for. So the principle has been accepted, but whether we are conceding the principle of accepting the recommendations of the labour employed by the Coffee Board is a different matter altogether.

- SHRI C. G. K. REDDY: May I know what form this consultation with the labour organisations has taken, and which are the labour organisations which Government have been consulting?
- SHRI T. T. KRISHNAMACHARI: The consultations that I have indicated are in each case by the Government of Madras, by the Govenment of Mysore, and by the Chief Commissioner of Coorg. The body as such—the Coffee Board—is an autonomous body. For the nomination of three labour members, these three Governments have got to consult labour organisations. What methods they adopt and how they come to decisions, is a question to which I am unable to give an answer.
- SHRI C. G. K. REDDY: Is it possible for the Hon. Minister to give such information at a later date after getting it from the respective Governments?
- SHRI T. T. KRISHNAMACHARI: I can only try, but I cannot promise

TEA ENOURY BODY

- *30. SHRI S. N. MAZUMDAR: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:
- (a) whether it is a fact that a representation was made to the Government on the 29th May last by the Darjeeling District Chin Kaman Mazdur Union requesting that a representative of the said Union be invited by the Tea Enquiry Body set up by the Government of India, so that the said Union may place its point of view before the latter body; and
- (b) if so, what action has been taken by the Government on that representation?

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISHNAMACHARI): (a) Yes.

(6) It is under consideration.